

CENTRAL ELECTRICITY REGULATORY COMMISSION
(Legal Division)

Advance Hearing Schedule for the month of September, 2018

Date, Day & Time	S. No.	Petition No.	Petitioner	Subject in Brief
6.9.2018 Thursday At 10.30 AM Mis petitions	1.	69/IA/2018 in Petition No.131/MP/2018	SPL	Interlocutory application for appointment of independent consultant/institution for validation of SPL's Optimized Mitigation Plan (On admission)
	2.	269/MP/2018	APL	Petition under Section 142 of the Electricity Act, 2003,for directions to Respondent Nos. 1 and 2 ("Respondents/Haryana Utilities") to release the amount of Rs. 895.41 Crores unilaterally and wrongly deducted by Haryana Utilities from payments due to Adani (On admission)
	3.	252/MP/2018	MEL	seeking permission for extension of period for injection of infirm power into the grid in order to allow the Petitioner to conduct the trial run for commissioning and testing of Phase II (Unit III) coal based thermal power project of the Petitioner near Thaminapatnam, Chilakur (Mandalam), SPSRNellore, State of Andhra Pradesh.
	4.	18/SM/2015 alongwith I.A.No.50/2017	Suo-Moto	Suo -Moto Petition in the matter of declaration of commercial operation of Units 20 to 50 of Mundra Ultra Mega Power Project developed by Coastal Gujarat Power Limited (Interlocutory application for intervention)
	5.	235/MP/2015	APL	Petition under section 79 of the Electricity Act, 2003 read with Article 13 of the Power Purchase Agreements dated 2.2.2007 and 6.2.2007 executed by Adani Power Limited with Gujarat UrjaVikas Nigam Limited and the Power Purchase Agreements dated 7.8.2008 executed by Adani Power Limited with Uttar Haryana BijliVitrans Nigam Limited and Dakshin Haryana Bijli Vitran Nigam Limited(Received by way of Remand)
	6.	10/SM/2017	Suo-Moto	Non-compliance of the provision of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of Transmission Licence and other related matters) Regulations, 2009.
	7.	33/RC/2017	IEX	Regulatory Compliance Application in compliance of Regulation 7(2) and 24 of the Central Electricity Regulatory Commission (Power Market) Regulations,2010
	8.	4/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 18.7.2008 between the Petitioner and Respondent No. 1.
	9.	5/MP/2017	MPL	Petition under Section 79(1)(f) and 79(1)(b) of the Electricity Act, 2003 in connection with the disputes and differences arising under the Power Purchase Agreement dated 12.5.2008 between the Petitioner and Respondent no. 1.
	10.	11/MP/2017 along with I.A.No.73/2017	GCEL	Petition under Section 79(1)(c) of the Electricity Act, 2003, read with the CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 and the Detailed Procedure for grant of LTA, seeking deferment of operationalization of Long Term Access of 386 MW in Western Region out of the total quantum of 816 MW as per the BPTA dated 31.3.2010
	11.	24/MP/2017	BRBCL	Petition under Section 79(1) of the Electricity Act, 2003 read with the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for issuing direction to ERLDC/ERPC to accept Declared Capacity or DC' of Unit#1 of Nabinagar TPP(4x 250 MW) of BRBCL from the Successful Declaration of COD of Unit #1
	12.	33/MP/2016	NTPC	Petition under section 79(1)(a) of the Electricity Act, 2003 read with CERC (Terms and Conditions of Tariff) Regulations, 2014 for relief on account of a Change in Law affecting the Badarpur Thermal Power Station
	13.	86/MP/2016	BRPL	Petition seeking decommissioning and/or closure of Badarpur Thermal Power Station Stage-I

	14.	91/MP/2016	TPDDL	Petition seeking re-determination of gross station heat rate of Badarpur Thermal Power Station as provided under Regulation 36(C)(a)(ii) of the CERC (Terms and Conditions of Tariff) Regulations, 2014
	15.	77/MP/2018	TRNEPL	Petition under Section 79 (1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 seeking directions for applicability of the provisions of PTC-PPA signed between Petitioner & the Respondent No.6 and Procurer's PPA signed between Respondent No.6 & Respondent No. 1 to 5, both dated 25.7.2013 for the purposes of calculation of Penalties due to less than 80% availability for a Contract Year.
	16.	224/MP/2018	MBPMPL	Petition invoking Section 79(1)(b) and Section 79(1)(f) of the Electricity Act, 2003 seeking directions for applicability of the provisions of PPAs dated 18.1.2014 and 20.1.2014 for the purpose of calculation of penalties for maintaining the Availability below 80% for a Contract Year.
	17.	274/MP/2018	NTPC	Petition seeking extension for interchange of power with the grid beyond 7.9.2018, for Lara STPP(2x800 MW)
11.9.2018 Tuesday At 10.30 AM Mis petitions	1.	70/IA/2018 in Petition No.214/MP/2018	APL	Interlocutory application for clarification w.r.t. grant of carrying Cost under Article 13 of the PPAs dated 7.8.2008. (On admission)
	2.	179/MP/2018	EP(M)L	Petition for extension of time for interchange of infirm power for testing & full load trial operation of Unit-2 of the generating station of the Petitioner in terms of Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2017.
	3.	64/MP/2016 along with IA 84/IA/2017&85/IA /2017 (GCV Matter)	BRPL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 30(7) of CERC (Terms and Conditions of Tariff) Regulations, 2014 seeking adjudication of dispute between Petitioners, i.e., BSES Rajdhani Power Limited & BSES Yamuna Power Limited with NTPC Ltd.
	4.	220/MP/2016 (GCV Matter)	WBSEDCL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 seeking adjudication of dispute between West Bengal State Electricity Distribution Company Limited and NTPC Ltd. and Damodar Valley Corporation relating to over invoicing and recovery of Rs. 1192.67Crores.
	5.	244/MP/2016 along with IA 86/IA/2017 (GCV Matter)	NTPC	Measurement of GCV of Coal received at the plant site of NTPC Power Stations.
	6.	133/MP/2018 (GCV Matter)	DVC	Implementation of Regulation 30 (6) of the Central Electricity Regulatory Commission (Terms & Conditions of Tariff) Regulations, 2014.
	7.	221/GT/2015	PPCL	Petition under section 62 and 79(1) (a) & (b) of the Electricity Act, 2003 and CERC Tariff Regulation 2014 for determination of Generation Tariff of Pragati-III CCPS 137.2 MW Power plant of Pragati Power Corporation Limited for the period from 1.4.2014 to 31.3.2019 of current MYT
	8.	309/GT/2015	PPCL	Petition for True up of Generation Tariff of Pragati-III CCPS 137.2 MW power plant of Pragati Power Corporation Limited for the period from COD of GT#1 up to 31.3.2014 of MYT 2009-2014 (Listed for hearing on 30.8.2018)
	9.	142/GT/2016	NTPC	Petition for approval of tariff for Mouda-II (2x660 MW) from anticipated COD of U#1 to 31.3.2019 (Listed for hearing on 30.8.2018)
	10.	249/GT/2016	TUL	Petition for determination of tariff of 1200 MW Teesta III Hydro Electric Project Sikkim(Listed of hearing on 7.8.2018)
	11.	23/GT/2017 along with I.A.No.58/2018	BRBCL	Petition for approval of tariff of Nabinagar Thermal Power Project (4X250 MW) for the period from anticipated Date of Commercial Operation of Unit-1 to 31.03.2019.(Interlocutory application for direction to place on record necessary documents)
	12.	127/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for the Assets covered in the Petition for Regional System Strengthening Scheme in WR & NR (Part-B) in Northern Region & Western Region.
	13.	147/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Aurangabad(Powergrid) -Padghe (Powergrid) 765kV D/C line & Padghe (Powergrid)-Padghe/kudus (MSETCL) 400kV D/C (QUAD) line along with associated bays and Establishment

				of 765/400 kV 2x1500MVA Padghe GIS SS under System Strengthening in North/West Part of Western Region for IPP Projects in Chhattisgarh (IPP-E).
13.9.2018 Thursday At 10.30 AM Mis. petitions	1.	278/MP/2018 alongwith I.A.No.752018	JITPL	Petition under Section 79(1)(c) & 79(1)(f) of the Electricity Act, 2003 read with Regulation 32 and the detailed procedure as envisaged under the central electricity regulatory commission (grant of connectivity, long term, medium term open access in intra state and related matters) regulations, 2009(Interlocutory application seeking interim directions (<i>On admission</i>)
	2.	215/MP/2018	BRPL	Petition under Section 61 read with Section 79 (1)(c) and (d) and Section 41 of the Electricity Act, 2003 seeking redetermination /revision of the ratio for sharing of income earned by transmission licensees from telecommunication business towards reduction of annual transmission charges(<i>On admission</i>)
	3.	180/MP/2017	PGCIL	Petition under Section 41 of the Electricity Act, 2003 read alongwith Central Electricity Regulatory Commission (Sharing of Revenue derived from utilization of Transmission Assets for other business) Regulations, 2007 for intimation to engage in other business for optimum utilization of transmission assets.
	4.	273/MP/2018	KSKMPL	Petition under Section 79(1)(b) for approval of the amendment of tariff and PPA on account of allocation of coal linkage under the SHAKTI Scheme of the Government of India.
	5.	94/MP/2017 alongwith I.A.No.22/2017	BALCO	A petition under Section 79 (1)(f) of the Electricity Act, 2003 read with the relevant provisions of CERC (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010 for seeking quashing of notices dated 16.03.2017, 24.3.2017, 6.4.2017 and e-mail dated 19.04.2017 sent by the Power Grid Corporation of India Ltd and refund of the payments made under protest by the Petitioner against the impugned invoices(Interlocutory application seeking interim relief)
	6.	66/MP/2017	NTPC	Petition under Part 7 Regulation 4 of the CERC (Indian Electricity Grid Code) Regulations 2010 (as amended) read with Regulation 111 of CERC (Conduct of Business) Regulations, 1999 in regard to provision 6.3 A of the Grid Code.
	7.	95/MP/2017 along with I.A.Nos.35 and 93/2017	WEPL	Petition under Section 79 of the Electricity Act, 2003 in relation to disputes arising out of the Power Purchase Agreement dated 26.07.2016 between Petitioner herein, i.e. Welspun Energy Private Limited and Solar Energy Corporation of India Limited .
	8.	109/MP/2017	PTCL	Petition under Section 142 read with Section 79 (1) (f) and 79 (1) (c) of the Electricity Act, 2003 and Regulation 119 of the Conduct of Business Regulations 1999 in Petition No. 155/MP/2016.
	9.	114/MP/2017 alongwith I.A.No.73/2018	DEPL	petition under section 79 (1) (c) read with sections 28 and 29 of the electricity act, 2003 and the applicable regulations notified by the commission (Interlocutory application on behalf of Teesta Urja Limited for disposing off the present Petition) .
	10.	119/MP/2017	RSTEPL	The Power Purchase Agreement 8th January 2011 PPA entered into between NTPC Vidyut Vyapar Nigam Limited and Rajasthan Sun Technique Energy Pvt Ltd./Extension of Scheduled Commissioning Date
	11.	143/MP/2017	KSEB	Petition under section 79(1)(a), 79(1)(f) and 94(1)(f) of the Electricity Act,2003 read with Regulation 54 and 55 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 103 of the CERC(Conduct of Business)Regulations, 1999 seeking a review of the order dated 27.10.2016 passed by the Central Electricity Regulatory Commission in Petition No. 269/GT/2014, in view of the difficulties faced by KSEBL out of the order of State Commission dated 27-4-2017.
	12.	144/MP/2017	NLC	Petition seeking upward revision of Technical Minimum of NLCIL Stations.
	13.	187/MP/2017	EP(MP)L	Petition for Relinquishment of 750 MW of LTA out of total LTA of 1200 MW granted under BPTA dated 7.1.2009
	14.	305/MP/2015	AP&NRL	Petition under Section 79 of the Electricity Act, 2003 read with provisions of the Power Supply agreement dated 05.1.2011 and Power Purchase Agreement dated 25.3.2011 for directions to make Energy Charges as pass-through based on the actual fuel cost incurred by the Petitioner
	15.	255/MP/2017	AP&NRL	Petition under Section 79 (1) (b) and 79 (1) (f) of the Electricity Act,2003 read with Article 10 of the PPA and PSA.

	16.	38/MP/2016 along with I.A.No.6/2018	LBPL	Petition under Section 79(1) (c) read with 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003 inter alia seeking a declaration that the factors/ events namely delay in forest clearance of land for main plant cancellation of allocated coal block to the Petitioner, non-signing of Fuel supply agreement delay in acquisition /procurement of land for main plant, delay in approval of Land for Ash Pond by state of Odhisa, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2 x 660 MW Coal based thermal Power Plant located in Dhenkenal district Odisha for Force majeure events under BPTA dated 24.2.2010 seeking extension of time period for achieving the Commercial Operation date of the project and other consequential reliefs under the BPTA dated 24.2.2010
17.9.2018 Monday At 10.30 A.M. Miscellaneous Petitions	1.	191/MP/2018	ACEPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement (<i>On admission</i>)
	2.	190/MP/2018	AGPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement. (<i>On admission</i>)
	3.	71/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd. and EMCO Energy Limited; (b) Article 10 of the PPA dated 21.3.2013 between Electricity Department of Union Territory of Dadra and Nagar Haveli and EMCO Energy Limited and (c) Article 10 of the PPA dated 27.11.2013 between GMR Energy Trading Limited and the Tamil Nadu Generation and Distribution Corporation Limited through EMCO Energy Limited. (<i>On admission</i>)
	4.	72/MP/2018	GMRKEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) Article 10 of the PPA dated 9.11.2011 between GMR Kamalanga Energy Ltd. and Bihar State Electricity Board and (b) Article 13 of the PPA dated 12.3.2009 between GMR Energy Ltd. (on behalf of GMR Kamalanga Energy Limited) and PTC India Ltd. with back to back PPA between PTC India Ltd. and Haryana Distribution companies, for compensation due to Change in Law(<i>On admission</i>)
	5.	226/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 27.7.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
	6.	189/MP/2018	ARSEPL	Petition under Section 79(1)(b) of the Electricity Act, 2003 for the approval of ?Change in Law and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017. (<i>On admission</i>)

7.	188/MP/2018	ASPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 25.01.2012 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements. (<i>On admission</i>)
8.	187/MP/2018	RWEPL	Petition for revision of tariff as a result of introduction of Goods and Services Tax Act, 2017. (<i>On admission</i>)
9.	185/MP/2018	ASPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 28.3.2014 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement. (<i>On admission</i>)
10.	184/MP/2018	APMPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreement executed by the Petitioner and Solar Energy Corporation of India Limited dated 5.2.2015 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreement. (<i>On admission</i>)
11.	165/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 2.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. (PSEPL) and Solar Energy Corporation of India Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
12.	157/MP/2018	PDPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 18.5.2016 executed between Prayatna Developers Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
13.	164/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 27.7.2016, executed between Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws(<i>On admission</i>).
14.	212/MP/2018	PSEPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 19.7.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and Solar Energy Corporation of India, for seeking approval of Change in Law events due to enactment of the GST Laws(<i>On admission</i>)
15.	211/MP/2018	APPL	Petition under Section 79 of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the Power Purchase Agreements executed by the Petitioner and NTPC Vidyut Vyapar Nigam Limited dated 10.1.2011 seeking relief on account of a 'Change in Law' viz. the introduction of Goods and Services Tax laws at the Central level and change in the rate of Service Tax, resulting in additional recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the Effective Date of the Power Purchase Agreements. (<i>On admission</i>)
16.	210/MP/2018	WSMPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 22.09.2016, executed between Wardha Solar (Maharashtra) Private Ltd. and Solar Energy Corporation of India Ltd. for

			seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
17.	209/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 23.8.2016, executed between the Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
18.	207/MP/2018	WSMPL	Petition under Section 79 of the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreement dated 22.9.2016, executed between Wardha Solar (Maharashtra) Private Limited and Solar Energy Corporation of India Limited, for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
19.	206/MP/2018	PSEPL	Petition under Section 79 the Electricity Act, 2003 read with Article 12 of the Power Purchase Agreements dated 26.12.2016, executed between Parampujya Solar Energy Pvt. Ltd. and NTPC Ltd., for seeking approval of Change in Law events due to enactment of the GST Laws. (<i>On admission</i>)
20.	193/MP/2018	RWEPL	Petition for revision of tariff as a result of introduction of Goods and Services Tax Act,2017. (<i>On admission</i>)
21.	192/MP/2018	PEIRJ	Petition for revision of tariff as a result of introduction of Goods and Services Tax Act,2017. (<i>On admission</i>)
22.	199/MP/2018	MTL	Petition under Sections 63 and 79(1)(f) of the Electricity Act, 2003 read with the statutory framework and Article 12 of the Transmission Service Agreement dated 10.6.2015 executed between Maheshwaram Transmission Limited and its Long-Term Transmission Customers for claiming compensation due to Changes in Law. (<i>On admission</i>)
23.	251/MP/2018	APL	Petition under Sections 79(1)(f) of the Electricity Act, 2003 read with Article 13 of the PPAs dated 7.8.2008 for payment of compensation pursuant to the relief of Change in Law granted by this Commission by its Order dated 31.5.2018. (<i>On admission</i>)
24	208/MP/2018	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreement dated 19.8.2013 entered into between the Petitioner and the Respondent, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 7.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreement(<i>On admission</i>)
25	213/MP/2018	DBPL	Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 and Article 10 of the Power Purchase Agreements both dated 1.11.2013 entered into between the Petitioner and the Respondents, seeking approval of the cost to be incurred by the Petitioner on account of change in law, for installation/retrofit of Electrostatic Precipitators (ESP), installation of Flue Gas Desulphurisation (FGD), installation of low Nox burners, providing Over Fire Air (OFA) and any other measures for compliance of the notification dated 07.12.2015 issued by the Ministry of Environment and Forests and Climate Change, Government of India in respect of Thermal Power Plants installed/commissioned after 1.1.2003; and for other claims on account of Change in Law under the Power Purchase Agreements(<i>On admission</i>)
26.	88/MP/2018	GMRWEL	Petition under Section 79 of the Electricity Act, 2003 read with statutory framework governing procurement of power through competitive bidding ("Competitive Bidding Guidelines") and (a) PPA dated 17.3.2010 between Maharashtra State Electricity Distribution Company Ltd. and

				EMCO Energy Limited(<i>On admission</i>)
	27.	156/MP/2018	MBPL	Petition invoking Section 79(1)(b) and (f) of the Electricity Act, 2003 seeking compensation/ relief for increased expenses due to certain events of Change in Law as per the applicable provisions of the PPAs dated 18.01.2014 and 20.1.2014.
	28.	178/MP/2018	ACME Jodhpur	Petition under Section 79(1)(b) of the Electricity Act, 2003 for the approval of Change in Law and consequent revision in capital cost due to introduction of the Central Goods and Services Tax Act, 2017 promulgated by the Department of Revenue, Ministry of Finance notified by way of notification dated 28.6.2017.
	29.	116/MP/2018	MCCPL	Petition under section 79(1)(b) and 79 (1)(f) of the Electricity Act, 2003 for claiming compensation on account of events pertaining to change in law events.
18.9.2018 Tuesday At 10.30 A.M. Miscellaneous Petitions	1.	98/MP/2018	OTPCL	Petition for Extension of Cut-off Date for Project due to delay in civil works of plant township (<i>On admission</i>).
	2.	71/IA/2018 in Petition No.121/MP/2017	GUVNL	Interlocutory application for clarification of the Order dated 21.2.2018 in Petition No.121/MP/2017(<i>On admission</i>)
	3.	75/MP/2018	OAIPL	Petition seeking directions against National Load Dispatch Centre in the matter of issuance of Renewable Energy Certificates to the Petitioner for the specified period(<i>On admission</i>)
	4.	122/MP/2017	EP(G)L	Petition for Relinquishment of 250 MW of Long Term Access Agreement dated 4.12.2011 under Regulation 18 read with Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in inter-state Transmission System and related matters) Regulation, 2009, of the identified transmission system by the Essar Power Gujarat Limited (4x660-Phase-II) Thermal Power Plant at District Jamnagar in the State of Gujarat.
	5.	129/MP/2017 along with IA 37/IA/2017 41/IA/2018 18/IA/2018	SEL	Petition seeking surrender of 146 MW (135 MW in WR and 11 MW in SR) out of the total LTA quantum of 546 MW granted under the Bulk Power Transmission Agreement dated 24.2.2010 read with Annexure-I as modified vide amendments dated 2.1.2012 and 17.10.2012.
	6.	254/MP/2017	BRPL	Re-setting of the Rate of Late Payment Surcharge under Clause 45 of the Tariff Regulations 2014-19
	7.	262/MP/2017	JPL	Petition seeking amendment to the transmission license granted to the Petitioner vide an order dated 09.05.2011, passed in Petition No. 105 of 2010, for including the 2 x 400 kV bays and bus sectionalizer bays and part of 400/220 kV Sub-station equipment at Raipur Sub-station of PGCIL
	8.	267/MP/2017 Alongwith 2/IA/2018	TANGEDCO	Petition for the practical difficulties and financial implications due to the implementation of the Detailed Operating Procedure dated 5.5.2017.
	9.	269/MP/2017 Alongwith I.A.No.98/2017	KWPCL	Petition under Section 79 (1) (c) and Section 79 (1) (f) of the Electricity Act, 2003 read with Clause 9 of the BPTA, Clause 11 of the TSA and Regulation 32 of CERC (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) Regulations, 2009 for deferment of operationalization of LTA on account of Force majeure events
	10.	441/RC/2014	MPL	Regulatory Compliance application for change of category -II Trading licence to Category-I for inter-State Trading of Power.
	11.	121/MP/2018	APPL	Petition for downgrading of Inter-State Trading Licence from Category-II to Category-III
	12.	151/MP/2018	S.Cement	Petition for down gradation of Trading Licence from Category-I to Category-II to Shree Cement Limited .
	13.	232/MP/2018	MBP(M)L	Petition seeking adjudication of dispute arising out of the letter issued by Power Grid Corporation of India Limited dated 2.5.2018, 23.7.2018 and 6.8.2018 which have been issued illegally and arbitrarily and are patently against the scheme of the Regulatory framework issued by the CERC.
	14.	83/TD/2018	J&K SPDCL	Petition for grant of Inter State Trading Licence to Jammu and Kashmir State Power Development Corporation Limited .
	15.	96/MP/2018	MBPMPL	Petition under Section 79 (1) (c), Section 79 (1) (f) and Section 79 (1) (k) of the Electricity Act, 2003 read with the Regulation 32 of Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium term Open Access

				in inter-state transmission and related matters) Regulations, 2009 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking directions against Power Grid Corporation of India Limited for (i) payment of amounts due to the Petitioner in compliance of the Order dated 15.12.2017 of this Commission in Petition No. 141/TT/2015; and (ii) return of Bank Guarantee of INR 60 Crores furnished as per the extant regulations r/w the Transmission Agreement dated 14.6.2010 and Long Term Access Agreement dated 17.6.2011.
	16.	117/MP/2017	DBPL	Petition under Section 79(1) (b) read with Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
	17.	222/MP/2017	KSKMPL	Petition Under Section 79(1)(B), 79(1)(F) And Other Applicable Provisions Of The Electricity Act, 2003 For Adjudication Of Disputes With The Respondent With Regard To The Tariff Payable Under The Power Purchase Agreement Dated 27.11.2013.
18.9.2018 Tuesday At 2.30 P.M. Miscellaneous Petitions	19.	92/MP/2015	PGCIL	Petition seeking directions with regard to difficulties in implementing some of the directions given in the Order dated 16.02.2015 in Petition Nos. 92/MP/2014 alongwith IA Nos. 43/2014, 51/2014, 54/2014, 56/2014 & 59/2014, Petition No. 376/MP/2014, Petition No. 382/MP/2014, Petition No 393/MP/2014 and Review petition No. 25/RP/2014.
19.9.2018 Wednesday At 10.30 AM		Public Hearing	At 10.30 A.M	Public Hearing on Draft Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in inter-State Transmission and related matters) (Seventh Amendment) Regulations, 2018.
20.9.2018 Thursday At 10.30 AM Transmission Tariff.	1.	24/TT/2018	KPTCL	Approval under Regulation 86 of CERC (Conduct of business) Regulation, 1999 for determination of Tariff for Transmission Lines connecting between Karnataka and other neighboring states
	2.	102/TT/2018	EPTCL	Determination of transmission tariff (annual fixed cost) for the 2 400 kV Bays at Jhanor Gandhar GPS of NTPC Ltd which form part of the inter-state transmission system of EPTCL
	3.	64/TT/2015	PGCIL	Petition for approval of transmission tariff for Essar Gujarat TPS and extension of Bachao Sub-station under transmission system for connectivity of Essar Power Gujarat Limited in Western Region for tariff block-2014-19.
	4.	13/RP/2018 alongwith I.A. No. 13 / 2018	PGCIL	Review of order dated 11.10.2017 in Petition No. 187/MP/2015.
	5.	I.A.No.7/2018 in Petition No.187/MP/2015	PGCIL	Interlocutory Application for expunging portion of the order dated 11.10.2017 in Petition No. 187/MP/2015.
	6.	91/TT/2012	PGCIL	Petition for determination of transmission tariff of Parbati-III HEP in Northern Region (Remanded by APTEL)
	7.	136/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset-1 :- Loop Out of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala” DOCO -10.10.2014, Asset-2:- Loop In of 1st Ckt of 400 kV D/C Parbati-II-Koldam Transmission Line at Banala” DOCO – 3.11.2015 , Asset-3 :-LILO of 2nd Ckt of Parbati-II- Koldam T/L at Pooling Station and LILO at Parbati-III (b-c Portion) DOCO – 3.11.2015 , Asset-4 :- LILO of 2nd CKt of Parbati-II- Koldam T/L at Pooling Station along with associated Bays and LILO at Parbati-III (f-g Portion) DOCO – 22.3.2015 associated with Parbati-III HEP in Northern Region. (Related to Petition No.91/TT/2012)
	8.	107/TT/2017	PGCIL	Petition for determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block for combined assets Asset-1: 400 kV D/C Parbati Pooling Point Amritsar line alongwith associates bays and Asset-2 : 80 MVAR bus reactor at Parbati Pooling Point along with associated bays under transmission system associated with PARBATI-III-HEP in Northern Region. (Related to Petition No.91/TT/2012)

9.	4/RP/2017	PKTCL	Petition for review of order dated 29.12.2016 in Petition No. 156/TT/2015. (Related to Petition No.91/TT/2012)
10.	15/RP/2017	NHPC	Petition for Review of tariff order dated 29.12.2016 passed by the Central Commission in Petition No. 156/TT/2015. (Related to Petition No.91/TT/2012)
11.	272/TT/2015	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for for (a) 315 MVA and associated bays and 3 Nos of 220 KV line bays at Saharanpur s/s ICT-II associated bays and at Saharanpur s/s Reactor-I at Saharanpur and But reactor-II at Saharanpur s/s under Northern Regional Transmission strengthening Scheme in NR
12.	38/TT/2017	PGCIL	Petition for determination of transmission tariff from DOCOs to 31.3.2019 for Assets (10 Nos) under ERSS IX Project in Eastern Region.
13.	101/TT/2018	PGCIL	Determination of (i) truing up transmission tariff for 2009-14 tariff block and (ii) Transmission tariff for 2014-19 tariff block For the assets of Transmission System associated with Krishnapatnam UMPP - PART B .
14.	08/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 under project Expansion/ Up-gradation of SCADA/ EMS System of SLDCs of North Eastern Region? for the period 2014-19 block.
15.	37/TT/2018	PGCIL	Determination of transmission tariff from anticipated DOCO to 31.3.2019 for Asset 1 : 1 x 500MVA, 400/220 kV ICT along with associated transformer bays & 220kV line bays at Itarsi substation under Western Region System Strengthening Scheme-XIV
16.	40/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Assets associated with Western Region Strengthening Scheme XV? for tariff block 2014-19 period.
17.	49/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Asset I: 400 kV Transmission Line for Swapping of Kahalgaon # 1 bay with Sasaram # 1 bay at Biharsharif Sub-station; Asset II: 400 kV Transmission Line for Swapping of Purnea(1&2) Bays with Sasaram bays(3&4) at Biharsharif Sub-station and Asset III: Split Bus arrangement with tie line Breaker for 400 kV Biharsharif Sub-station under Split Bus arrangement for various Sub-stations in Eastern Region.
18.	53/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 06 Nos of Link under central sector (562.873) Asset-II: 07 Nos of OPGW links (664.53 Km) and Asset-III: 07 Nos links under Central Sector (1076.57 km) under central sector under the project Fibre Optic communication system in ER under Expansion of wide-band communication network in Eastern Region.
19.	58/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: 400Kv D/C (Quad) Kurukshetra-Jind TL alongwith associated bays under Transmission System Strengthening in WR-NR Transmission Corridor for IPPs in Chhattisgarh.
20.	59/TT/2018	PGCIL	Determination of transmission tariff from DOCO to 31.3.2019 for Asset-I: LILO of both Circuit of 400 kV D/C Rourkela-Raigrah (02nd Line) alongwith 04 Nos of 400 kV Line bays at Jharsuguda (Sundargarh) Substation; Asset-II: Split Bus arrangement at 400 kV Bus at Jharsuguda (Sundargarh) Substation and Asset-III: 02 Nos of 400 kV Line bays for termination of OPGC (IB TPS) - Jharsuguda 400 kV D/C line (Under TBCB) at Jharsuguda (Sundargarh) under work associated with common transmission system for Phase-II Generation project in Odisha under Eastern Region.
21.	61/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 Asset-I: 2 Nos. 400 kV Malerkotla Bays at 400/220 kV GIS Substation at Kurukshetra under provision of 400kV bays for lines under Northern Region System Strengthening Scheme-XXXI(Part-B)
22.	62/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.03.2019 for Asset-I: 400 kV D/C Kishenpur- New Wanpoh Line alongwith associated bays at both ends under Northern Region System Strengthening Scheme XVI in Northern Region.
23.	63/TT/2018	PGCIL	Petition for determination of transmission tariff from DOCO to 31.3.2019 for Asset: 2 Nos of 400 kV bays at Purulia S/S under Eastern Region Strengthening Scheme VII (ERSS VII) in Eastern

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(T.D.Pant)
Dy.Chief (Legal)
19.9.2018